

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

CP/2(AHM)/NCLT/2021

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.01.2021**

Name of the Company: Ajay Kumar Garg & Ors
V/s
Krishna Organisers and Builders Pvt Ltd
& Ors
Section 241-242 of Co.act,2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

Advocate, Mr. Dhruvit Shah appeared on behalf of the Petitioner. Advocate, appeared on behalf of the Respondent Company.

The instant application is filed under section 241-242 of the Companies Act, 2013 with an advance copy to the other side.

The learned lawyer namely Ms. Aishwarya Reddy appeared on behalf of Respondent No.1 and submitted that she has already filed vakalatnama and caveat.

The remaining Respondents are found absent.





The Petitioner as well as the Registry is directed to issue notice to remaining Respondents.

The Petitioner has prayed for interim relief in prayer No. 7.15, 7.17 and 7.18.

It is submitted by the learned lawyer for the Petitioner that these are the essential information to produce his defence before the Court of Criminal Jurisdiction being one of the Director of the Company else he will be prejudiced and/or penalized for no fault of him.

Gone through the records, also seen the prayer. We found that the information which required by the Petitioner is not going to prejudice the Respondent as they are statutory requirements which company has to comply and those are the public documents.

Under such circumstances, the Respondent is directed to furnish the information/documents as reflected in prayer No. 7.15, 7.17 and 7.18.

Two weeks' time is granted to the Respondent to file reply by serving an advance copy to the other side.

List the matter on 04.03.2021



CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 21st day of January, 2021



MANORAMA KUMARI
MEMBER JUDICIAL